

THE HIGH COURT OF MEGHALAYA: SHILLONG

CIRCULAR

NO.HCM.II/03/2013/1524

Dated Shillong, the 26th April, 2021

In view of the current second wave scenario of the rapidly rising COVID-19 cases in the State, all Courts Subordinate to this High Court shall take up only "extremely urgent matters" w.e.f. Tuesday, 27.04.2021 till Monday, 10.05.2021, or until further orders, whichever is earlier. An application giving cogent and justifiable reasons for listing of "extremely urgent" matters may be sent to the District and Sessions Judge concerned who shall determine whether or not such matters are considered as "extremely urgent", depending on the facts/merits of the case.

The respective District and Session Judges shall ensure that all judicial officers under their control remain in station and be available for duties during the above-mentioned period.

Advisory /preventive measures issued by the Central Government and the State Government in this regard as applicable from time to time shall be strictly complied with.

By Order,



REGISTRAR (JUDICIAL SERVICE)
Dated Shillong, the 26th April, 2021

Memo NO.HCM.II/03/1524-A

Copy to: -

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice Ranjit V. More, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
5. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.
7. All District & Session Judges, Meghalaya for favour of kind information and necessary action.
8. The Joint Registrar(Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information.
9. The Central Project Co-ordinator, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
10. The President/Secretary, High Court Bar Association, Shillong for kind information
11. The President/ Secretary, Bar Associations of all districts for kind information.
12. Office File.

REGISTRAR (JUDICIAL SERVICE)